

Motion to be moved by Shri Ram Vilas Paswan, should we take up Matters under Rule 377?

(Interruptions)

SEVERAL HON. MEMBERS: Sir, how about 'zero' hour? *(Interruptions)*

MR. SPEAKER: All right. I will take up 'zero' hour quickly. Shri Mohan Singh.

[Translation]

SHRI MOHAN SINGH (Deoria): Sir, the All India Radio has given a wrong information about me in its broadcast. Therefore, I would like to give a clarification. Last Friday, I had raised an issue regarding the Allahabad University and urged the Govt. to convert. The said University into a central university. But when I went to my constituency, all of my supporters and voters said that I have been termed as a Congress(I) member in the Parliament news by the AIR on Friday in its 8.30 broadcast. Whereas I am a Janta Dal member. Please give decline to the A.I.R. that this error should be rectified, otherwise, I will also have to make such opinion as my party leaders have about the All India Radio.

[English]

MR. SPEAKER: I think the media will make the corrections.

(Interruptions)

[Translation]

KUMARI UMA BHARITI (Khajuraho): Mr. Speaker, Sir, through you, I have been drawing the attention of the House towards the continuous increase in atrocities on women for the last few years. Nearly three-four months ago, an incident happened in March, in a village named Mehrana near Mathura. A girl belonging to a Jat family fell in love with a boy of Jatav community. As a punishment, the village Panchayat unanimously decided to han the girl, her lover and one of his friends on a tree and killed them in

this way despite the protest of their families.

The second incident has also taken place one week ago in a village of Haryana. Two aged ladies belonging to a harijan family were cut into pieces and thrown before their houses. According to the report of the police the brothers of the victims say that they had themselves killed them, as they were of loose character. But the entire village is silent on this issue. It is surprising that the villagers had no proof about their being of loose character. There is a third incident about which I would like to make a special mention. It has taken place just three days before when a 60 year old Arab Sheikh had marred a 10 year old girl named Amina at Hyderabad and was bringing her to Delhi by air. Amina was the daughter of a rickshaw-puller names Sheikh Badaruddin, Who, due to poverty, had sold her to that old Sheikh for Rs. 1 lakh and a meher of Rs. 6000 was fixed. In the certificate, the girl was shown as 32 years old. Had the girl not started crying in the plane, Sheikh would have taken her to an Arab country as his wife.

Mr. Speaker, Sir, a lot of incidents like Amina's are taking place in Hyderabad and in other cities in South India and in other states also, where 60-70 years old licentious, wicked Arab Sheikhs marry 10-12 year old girls and take them to Arab countries as their wives. Such incidents are continuously taking place there. Even the girls from many districts and cities in South are lured for the jobs of Ayah or Nurse in Arab countries and they were taken to these countries and there, they are forced into prostitution. Mr. Speaker, Sir, through you, I would like to request the concerned Minister that keeping aside all the rules and laws stringent punishment should be given to such old wicked persons, who buy and marry such young girls of 10 years age from here and take them to their own country. A number of older hon. Members are present in this House.

It is my opinion that everyone should extend their whole-hearted support to young girls involved in such cases. These luxury

[Kumari Uma Bharati]

loving people purchase young girls with their big money. It is most unfortunate that although the literacy rate in the country has gone up, our attitude towards our womenfolk remains unchanged.

Mr. Speaker, Sir, therefore, the culprits should be given the stringent punishment and steps should be taken to prevent atrocities on women. It is my humble submission to you that if you allow a discussion on this topic, under Rule 193, it will enable other hon. Members to express their opinion in this regard (*Interruptions*)

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, yesterday Members belonging to all parties has supported this, but unfortunately, no Minister was present in the House at that time. The problem now is that the girl has been sent to 'Seva Sadan', where she has to stay in the company of prostitutes and convicted women. Mr. Speaker, Sir, the court has ordered her to be put up along with them. This is a serious matter. The leader of the House is present in the House Yesterday, both the Congress Party and the C.P.I (M) had supported it. A high-power commission should be constituted in this regard as this is not an isolated case. Earlier also it has been mentioned.

MR. SPEAKER: Khuranaji, you have made your point...

SHRI GUMAN MAL LODHA (Pali): Mr. Speaker, Sir, I too had given a notice in this regard (*Interruptions*)

SHRI SRIKANTA JENA (Cuttack): All members of the House are of the same opinion. I hope the hon. Minister will respond and tell us what action he plans to take (*Interruptions*)

SHRIMATI VASUNDHARA RAJE (Jhalawar): Sir, these issues have been going on over a long period of time. A discussion is absolutely necessary on this matter. I do not think it can be discussed in piecemeal in zero

hour. Today, there is a new case in the HINDUSTAN TIMES. A girl by name Manjeet has been picked up, raped repeatedly and sold about two times. She ended up at a place called Bari in Dholpur. It is very shocking that over the past one week, we have been raising these matters again and again in this House. But I do not think this way we can possible discuss the issue the way we wish to do. A discussion is very essential. There is another incident. Very recently in Calcutta, many ladies who voted for the Congress(I) were attacked by the CPI(M) people. The hands of some people were chopped off, women were raped and children were hacked to death. You must inquire into all these things. Kumari Mamata Banerjee is not here now. I think we should go into all these things in detail. Atrocities on women, wherever they may be and whatever party they may belong to, are very reprehensible.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): I want to add only one word about the girl Ameena. This girl who is now in custody is being kept at Nariniketan and she is in completely traumatised state and the atmosphere of Nariniketan is such that this traumatised condition is likely to increase further. So, having been rescued from this old bridegroom, now, she has been put into the hands of the police and the women's organisations who have taken up her case are not being given access to her.

I would, therefore, plead with the Home Ministry that they should take steps so that the custody of the girl or in any way success to her is granted to the women's organisations who are fighting her case in order to see that the abnormal atmosphere of Nariniketan does not spoil her mental stability.

[*Translation*]

SHRI GUMAN MAL LODHA: Mr. Speaker, Sir, I had given a notice regarding the gangrape of the women, aged between 6 years and 75 years by policemen in Tripura. Their huts were set on fire and despite all hue and cry, no case was registered against the accused. Rather, the victims were dubbed

as terrorists and after being gangraped, they were thrown out of their houses.

Mr. Speaker, Sir, this is a very serious matter pertaining to atrocities on women. Even in Delhi, under the pretext of ragging, a girl was stripped in the Ramjas college of Delhi University and she was forced to leave the college. This is not an isolated case. Sir, it is my submission that we should have a thorough discussion for two hours to ponder over ways and means to prevent such stratifications on women.

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Sir, I have been seeking an opportunity to speak for the last two weeks and I have got this opportunity today (*Interruptions*)

MR. SPEAKER: You have spoken earlier too. Everyone knows that.

SHRI RAJNATH SONKAR SHASTRI: There is a far more serious case than the one raised by Shri Madan Lal Khurana regarding the Arab Sheikh. I support his stand. I would like to bring to the notice of the house a far more serious case (*Interruptions*) I support Shri Khurana.

Sir, I would like to tell you that the Arab Sheikhs are having a field day. Sir, the case of a 12 year old girl found crying inside the aircraft was narrated here. Let me tell you about a voluntary organisation which brings up children called 'S.O.S.'. It is located in Faridabad and it has got a branch in Varanasi also. They have bought about 50 acres of land there and built a high boundary wall. They bring orphan children, two-year olds, five-year olds etc and sell them to Sheikhs, who in turn take them to their respective countries and tie them to camel's neck. The Camels are then forced to run on the walls. The cries of these children make the animals run faster and the Sheikhs enjoy these camel races.

Sir, a man by the name* of had sent his

three children, a four year old by name of* a two year old girl by name of* and a boy...

MR. SPEAKER: These names will not be recorded.

SHRI RAJNATH SONKAR SHASTRI: I would like to inform you, for this is a very serious case. Apart from these four children, there were about fifteen more such children. However, as you are saying that the names won't be recorded, I won't name them. These children were taken from Delhi to Varanasi, under the pretext of putting them in school. They were then shown to the Sheikhs, of whom four were purchased and sent to Arab. The magazine 'Maya' has given a vivid description of this gory episode and it was mentioned that three of these four boys died shrieking and screaming. Their father* sought the return of his children, but the people at the organisation kept quiet. The Ministry of Social Welfare did not take any action and even the Supreme Court couldn't do anything.

MR. SPEAKER: You are giving a lengthy speech on this.

SHRI RAJNATH SONKAR SHASTRI: This is a very serious matter.

MR. SPEAKER: That is why you are seeking time and giving such a lengthy speech.

SHRI RAJNATH SONKAR SHASTRI: When he submitted an appeal to a Supreme Court Judge.

MR. SPEAKER: Not like this, Mr. Sonkar.

SHRI RAJNATH SONKAR SHASTRI: The Supreme Court ordered that the children be produced before the Court.

MR. SPEAKER: This matter is coming up for discussion, later on.

SHRI RAJNATH SONKAR SHASTRI: As I said, this is a very serious incident. The

[Sh. Rajnath Sonkar Shastri]

way the Arab Sheikh treated Ameena is before all of us. I would like the hon. Minister of Home Affairs to make a statement in the House regarding the purchase of children by these Arab Sheikhs and also take stringent measures to prevent such incidents in future.

[*English*]

SHRI MANORANJAN BHAKTA (Andaman-Nicobar): Mr. Speaker, Sir, I have received information that the MD Soloman Vessel belonging to the Tribals Cooperative Society of Car Nicobar has been grounded near Sagar Island. And since the last eight days, in spite of their best efforts, the Calcutta Port Trust Authority, CIWTC and other agencies are not extending any kind of assistance for salvaging that vessel. The Vessel has got a full load of cargo and there are crew members aboard that Vessel. They are running from pillar to post to get all kind of assistance for the salvage of the Vessel. But, unfortunately, no instruction has been given from the Central Government or any other authority to extend this facility. I would like to draw the attention of the House, particularly Shri Arjun Singh to this aspect, who is present here. It is a question of life and death. The tribals, particularly the Tribals Cooperative Society has acquired with great difficulty this Vessel. The Vessel is now in difficulty. So, instructions should be issued to the Chairman, Calcutta Port Trust and also the Chairman, CIWTC, to render all kind of assistance so that the crew members can be salvaged, the Vessel can be salvaged and the Tribals Cooperative Society can also be salvaged.

MR. SPEAKER: You have requested more than once.

SHRI MANORANJAN BHAKTA: I urge upon the Government to issue the instructions immediately. This is a serious matter. The Vessel has been grounded and the crew members are there.

SHRI ARJUN SINGH: You kindly come

to me. I will get the details and bring them to the notice of the hon. Minister.

SHRI SOBHANA DREESWARA RAO VADDE (Vijayawada): Through you I draw the attention of the Government to a very longstanding demand of a very large number of people for setting up a UPSC examination centre at Vijayawada. A very large number of educational institutions are located in the coastal Andhra. And many people, especially the candidates, who have to appear in the UPSC examination, are expected to go to Hyderabad and spend a lot of money. There is a long standing representation before the Government. I urge upon the Government through you to examine that aspect and take necessary steps to sanction an examination centre to conduct UPSC examinations at Vijayawada.

[*Translation*]

SHRI ARVIND NETAM (Kanker): Mr. Speaker, Sir, everyday a large number of people are dying of cholera in the Chattisgarh region of Madhya Pradesh, particularly in Bastar, Raipur and Durg districts. Doctors and medicines are not available in most of the remote areas. Even where the medicines are available, it has been found that they were ineffective. In the absence of Doctors and Medicines, the State Government is finding itself in a helpless situation so far as providing relief to the patients is concerned. If the disease is not checked in time, chances are that the situation may get out of control. Through you, I request the Prime Minister to provide all possible central assistance on the form of doctors and medicines immediately, to provide relief to the affected. I would also request the hon. Minister of Health to visit the Chattisgarh region, like he visited Himachal Pradesh, to oversee that the people receive immediate relief.

SHRI ANNA JOSHI (Pune): Two former UP Ministers had links with the controversial Bank of Credit and Commerce International (BCCI). The State Government had been informed about the Ministers' links about two years ago, but the Congress